

ITEM NO.6

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 592/2019

THE STATE OF U.P.

Appellant(s)

VERSUS

VAIBHAV @ AMIT SAXENA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.94084/2018-CONDONATION OF DELAY IN FILING and IA No.94088/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.94087/2018-EXEMPTION FROM FILING O.T. and IA No.94085/2018-CONDONATION OF DELAY IN REFILING)

Date : 09-12-2019 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. RAVINDRA BHAT
[IN CHAMBER]

For Appellant(s) Ms. Akshara Chauhan, Adv.
Ms. Salonee, Adv.
Ms. Garima Prashad, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Counsel for the appellant has to furnish correct address of sole respondent within four weeks, as a last chance, failing which the appeal shall stand dismissed without further reference to the Court.

(JATINDER KAUR)
SENIOR PERSONAL ASSISTANT

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER

[Signed Order is placed on the file]

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

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VERSUS

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.....J.
[S. RAVINDRA BHAT]

NEW DELHI;
DECEMBER 09, 2019.